

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.103
IB-136(ND)/2020

IN THE MATTER OF:

Punjab National Bank

Vs.

Vardhman Roller Flour Mills P Ltd.

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 11.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Divya Jagga, Advocate.

For the Respondent/CD : Ms. Garima Sharma, Advocate.

ORDER

Counsel for the Financial Creditor is present. Counsel for the Corporate Debtor is present. It is submitted by the counsel for the Financial Creditor that the matter has been settled and prayed to withdraw the petition. The prayer is allowed. The petition is **dismissed as withdrawn.**

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)